PROHIBITION OF RELIGIOUS. COMMUNAL AND SECTORAL PO-LITICAL PARTIES AND SENAS **BILL**, 1988

Constitution (Admendt.)

GURUDAS DAS GUPTA SHRI (West Bengal): Sir. I beg to move for leave to introduce a Bill to provide for prohibition of formation of religous, communal and sectoral political parties and senas.

The question was put and motion was adopted.

SHRI GURUDAS DAS GUPTA: Sir. I introduce the Bill.

PROVISION OF FINANCIAL RELIEF TO WIDOWS BILL, 1988

SHRI SATYA PRAKASH MALA-VIYA (Uttar Pradesh): Sir, I move for leave to introduce a Bill to provide for financial relief to widows

The question was put and the motion was adopted.

SHRI SATYA PRAKASH MALAVIYA: Sir, I introduce the

ABOLITION OF BEGGING BILL, 1988

PACHOURI SHRI SURESH (Madhya Pradesh): Sir. I move for leave to introduce a Bill to provide for abolition of begging and for matters connected therewith or incidental thereto.

The question was put and motion was adopted.

SHRI SURESH PACHOURI: I introduce the Bill.

CURTAILMENT OF EXPENDITURE ON MARRIAGES BILL, 1988

SHRI SURESH **PACHOURI** (Madhya Pradesh): Sir, I move for leave to introduce a Bill to provide for the curtailment of expenditure on marriages and matters connected therewith.

The question was put and the motion was adopted.

SHRI SURESH PACHOURI: Siir, ' I introduce the Bill.

CEILING ON WAGES BILL, 1988

SHRI SURESH PACHOURI (Madhya Pradesh): Sir. I move for leave to introduce a Bill to provide for ceiling on the wages of a family and for matters connected therewith

The question was put and the motion was adopted.

SHRI SURESH PACHOURI: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): Now we shall take up the Constitution Amendment Bill by Shri Chitta Basu.

CONSTITUTION (AMENDMENT) BILL, 1987 (INSERTION OF NEW ARTICLE 156A)

SHRI CHITTA BASU (West Bengal): Sir, with Your kind permission. I rise to move:

"That the Bill further to amend the Constitution of India be taken into consideration:"

[The Vice_Chairman (Shri Satya Prakash Malaviya) in the Chair].

I want to make a very brief statement as to the objects for which this Bill has been introduced. The House is well aware of the fact that the Governors are appointed by the President of the country. A Govat the ernor continues in office pleasure of the President. He has got some legislative and some executive powers also. As a matter of fact, in the scheme of the Constitu-